

COMMON ORDER.

CA Nos. 114/2016 & 115/2016 in CP.No.88/397-398/CLB/MB/MAH/2014
CA Nos. 116/2016 & 117/2016 in CP.No.91/397-398/CLB/MB/MAH/2014
CA Nos. 118/2016 & 119/2016 in CP.No.92/397-398/CLB/MB/MAH/2014
CA Nos. 120/2016 & 121/2016 in CP.No.93/397-398/CLB/MB/MAH/2014
CA Nos. 122/2016 & 123/2016 in CP.No.94/397-398/CLB/MB/MAH/2014
CA Nos. 124/2016 & 125/2016 in CP.No.95/397-398/CLB/MB/MAH/2014
CA Nos. 126/2016 & 127/2016 in CP.No.96/397-398/CLB/MB/MAH/2014
CA Nos. 128/2016 & 129/2016 in CP.No.97/397-398/CLB/MB/MAH/2014
CA Nos. 130/2016 & 131/2016 in CP.No.98/397-398/CLB/MB/MAH/2014

1. Learned Representative of both the sides are present.
2. From the side of the Petitioners the argument could not be completed.
3. The Petitioners' arguments shall continue and thereafter the arguments of Respondents will be heard.
4. The matter is put up for final hearing on **19-06-2017**.

Dated: **28.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)